

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1001/95

dt. 4-3-97

Between

B. Pandu : Applicant

and

1. The Sub-Divnl. Officer
Telecom, Nagarkurnool 509209

2. Telecom Asstt. Engineer
Mahaboobnagar 509050

3. Chairman
Industrial Tribunal-I
Chandra Vihar, MJ Road
Hyderabad

: Respondents

Counsel for the applicant : C. Suryanarayana
Advocate

Counsel for the respondents : K. Bhaskar Rao
Addl. CGSC
P. Naiveen Rao, Set. At.

CORAM

HON. MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN *Heb*

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.) *C*
1/3

ORDER
Judgement

Oral order (per Hon. Mr. Justice M.G. Chaudhari, VC)

Mr. C. Suryanarayana for the applicant. Mr. K. Bhaskar Rao for the respondents.

1. The OA has been filed against the Award dated 4-6-1994 in ID No.48 of 1991 passed by the Industrial Tribunal, Hyderabad. It is now held by the Hon. Supreme Court that this Tribunal does not exercise jurisdiction against an Award of the Labour Court (Sh. Kishen Prasad Gupta Vs. Controller of Printing Press and Stationery 1996(1)SCC69). The learned counsel therefore seeks withdrawal of the OA with liberty to adopt such proceedings as the applicant may be advised in accordance with law. The learned counsel indicates that he may advise the applicant to approach Hon'ble High Court. The counsel also submits that he will seek condonation of delay from Hon. High Court by excluding the period of pendency of this OA in this Tribunal. Hence, it is recorded that the OA has been pending in this Tribunal from 14-8-1995 till today.

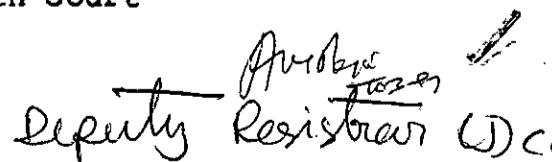
2. The OA is accordingly allowed to be withdrawn with liberty as mentioned above for want of jurisdiction in this Tribunal to entertain it. No order as to costs.


(H. Rajendra Prasad)
Member (Admn.)


(M.G. Chaudhari)
Vice Chairman

Dated : March 4, 97
Dictated in Open Court

sk


Deputy Registrar (J.C.)

O.A. 1001/95.

To

1. The Sub Divisional Officer,
Telecom, Nagarkurnool-209.
2. The Telecom Assistant Engineer,
Mahabubnagar-050.
3. The Chairman, Industrial Tribunal I
Chandra Vihar, MJ Road, Hyderabad.
4. One copy to Mr.C.Suryanarayana, Advocate, CAT.Hyd.
5. One copy to Mr.K.Bhaskar Rao, Addl.CGSC.CAT.Hyd.
6. One copy to D.R.(A) CAT.Hyd.
7. One spare copy.
for cmr to m/s Naveen Inc : sec m/s
pvm.

Q7479
TYPED BY

CHECHED

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD
MEMBER (ADMN)

Dated: 4-3-1997

ORDER / JUDGEMENT

M.A./R.A/C.A. No.

in

O.A.No.

1001/95

T.A.No.

(W.P.)

Admitted and Interim Directions
issued.

Allowed to be withdrawn

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

केन्द्रीय प्रशासनिक अदिकारण
Central Administrative Tribunal
HYDERABAD BENCH

26 MAR 1997

हैदराबाद न्यायालय
HYDERABAD BENCH